

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

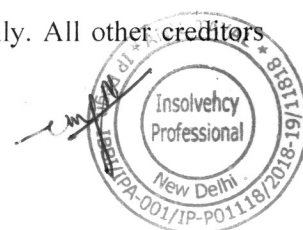
FOR THE ATTENTION OF THE CREDITORS OF BANYANTREE DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	BANYANTREE DEVELOPERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	15 th March, 2012
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC- Delhi
4.	Corporate Identity No./ Limited Liability Identification No.of corporate debtor	U70200DL2012PTC232945
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office Address as per the MCA Records: 310, 3 rd Floor, Vardhman Taru Plaza, L.S.C. Block-CU, Pitam Pura, Delhi - 110034
6.	Insolvency commencement date in respect of corporate debtor	01.03.2021 (Order received by IRP on 02.03.2021)
7.	Estimated date of closure of insolvency resolution process	28 th August, 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Anil Tayal Reg No: IBBI/IPA-001/IP-P01118/2018-19/11818
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 201, Sagar Plaza, District Centre, Laxmi Nagar, New Delhi, National Capital Territory of Delhi, 110092 Email Id: caaniltayal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 201, Sagar Plaza, District Centre, Laxmi Nagar, New Delhi, National Capital Territory of Delhi, 110092 Email Id: cirp.banyantree@gmail.com
11.	Last date for submission of claims	16 th March, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: https://ibbi.gov.in/home/downloads Physical Address: same as above in point no. 10 b. NA

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the M/s. Banyantree Developers Private Limited on 01.03.2021 (Order received on 02.03.2021).

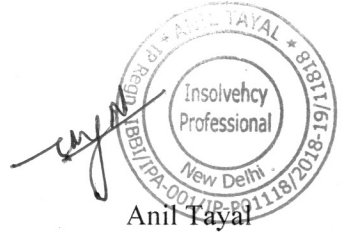
The creditors of M/s. Banyantree Developers Private Limited are hereby called upon to submit their claims with proof on or before 16th March, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in [NA] Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Anil Tayal

Interim Resolution Professional

In the matter of Banyantree Developers Private Limited

Regn. No.:IBBI/IPA-001/IP-P01118/2018-19/11818

Reg Add: 201, Sagar Plaza, District Centre, Laxmi Nagar,

New Delhi-110092

Reg. email Id: caaniltayal@gmail.com

Date: 03.03.2021

Place: New Delhi